

F.No. 11/09/Reg/Harmoniztn/2014
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 04 July, 2016

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding operationalization of standards of Food Additives for use in various Food Categories.


The draft amendment notification No. 11/09/Reg/Harmoniztn/2014 was notified in the Gazette of India on 04.08.2015 and uploaded on the FSSAI website on 13.10.2015 for inviting suggestions and comments from various stakeholders.

2. The draft notified regulations along with comments and suggestions received from stakeholders were reviewed and finalized in the Scientific Panel and Scientific Committee. The Food Authority in its 20th meeting held on 27.01.2016 approved the final notification of food additives provisions in various food categories.

3. These finalized food additives provisions have been made operational with effect from 20th June, 2016. These provisions will supersede the provisions of Food Additives which were previously operationalized on 23.12.2015 together with provisions contained in regulations 3.1 of Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 and the same has been uploaded on FSSAI website vide notice dated 20.06.2016.

4. It is directed that the enforcement officials in your States/UTs be instructed to implement the said standards of Food Additives for use in various Food Categories.

5. This issues with the approval of the competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.



(Sunil Bakshi)
Advisor (Regulation)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI 2. PS to CEO, FSSAI 3. All Directors, FSSAI